

Minister on 20-3-1959 to discuss the situation arising out of the expiry of the Industrial Disputes (Banking Companies) Decision Act. The Association representatives promised to communicate the views after consulting their managing committee regarding the various issues discussed at the meeting. On being reminded, the Association has replied that its managing committee has not yet met.

Employees' Provident Fund Act

*1964. { Shri Ram Krishan Gupta:
Shri Tangamani:
Shri S. M. Banerjee:
Shri A. K. Gopalan:
Shri Vajpayee:
Shri Sarju Pandey:
Sardar Iqbal Singh:

Will the Minister of Labour and Employment and Planning be pleased to refer to the reply given to Starred Question No. 357 on the 29th November, 1958 and state:

(a) whether Government have since considered the request of textile mill owners that new owners who wanted to restart closed establishments should be exempted from the operation of the Employees' Provident Fund Act for some time; and

(b) if so, the decision taken thereon?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). The matter is under consideration.

Manufacture of Refrigerators

*1965. Shri Aurebindo Ghosal: Will the Minister of Commerce and Industry be pleased to state:

(a) whether any foreign company has approached Government for sanction to set up a plant for the manufacture of refrigerators in India;

(b) if so, what is the name of the company; and

(c) the decision taken in the matter?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). A Swedish firm has made an application for

a licence under the Industries (Development & Regulation) Act, 1951, for setting up of an undertaking for the manufacture of absorption type cooling units to be fitted into refrigerators that are being manufactured at present by an Indian Company (with imported cooling units). The scheme is under consideration of the Government.

Elections in Pondicherry

*1966. { Shri Tangamani:
Shri S. M. Banerjee:

Will the Prime Minister be pleased to state:

(a) whether a firm date has been fixed for elections in Pondicherry for the Assembly; and

(b) if so, when the elections are to be held?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). Elections to the Representative Assembly in Pondicherry will be held in the second half of July, 1959. The exact dates on which the different constituencies are to go to the polls will be announced, in due course, by the Chief Commissioner.

Displaced Persons Claims

*1957. Shri Ajit Singh Sarhadi: Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Starred Question No. 858 on the 11th December, 1958 and state what steps have since been taken to get the rest of the Jamabandis from Pakistan to verify the claims of the displaced persons and confer permanent rights on them?

The Minister of Rehabilitation and Minority Affairs (Shri Mohr Chand Khanna): A delegation headed by the Financial Commissioner (Dev) Punjab visited Karachi in February, 1959 to obtain the remaining Jama-bandis. As a result of this visit, 250 Jamabandis have been received. Efforts are being made to get the remainder.